



2026:AHC:42256

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4399 of 2026

Lal Chandra

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhishek Kumar Srivastav, Amish Kumar Srivastava
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Against the judgment and order dated 17.11.2023 passed by this Court in Contempt Application (Civil) No.4137 of 2022 (Lal Chandra vs. Ramesh Maurya, Sub Divisional Magistrate) filed by the present writ petitioner, a recall application is pending.

2. In this view of the matter, the Court is of the opinion that filing of the present writ petition during the pendency of the recall application is not maintainable and the same is liable to be dismissed and is hereby **dismissed** with liberty to the petitioner to file a fresh petition, if so advised after the decision has been taken by this Court in the aforesaid recall application

(Prakash Padia,J.)

February 25, 2026

Swati